(d) if so, the steps taken by Government to further process the repair work in left-out affected flats?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) Yes, Sir. Delhi Development Authority (DDA) has informed that keeping in view the site condition of the flats, NCCBM (National Council for Cement and Building Material) has been appointed as consultant to inspect the flats and suggest the remedial measures. The consultant in their report have found cracks in 44 numbers of roof slabs of the flats as against total 201 numbers of roofs of flats.

(b) Yes, Sir. DDA has informed that the repair work in dangerous roofs slab as per consultant's report have been taken up and the repair/strengthening of other remaining slabs including Flat No. 589 has been taken up as per recommendation and suggestions contained in the consultant's report.

(c) Yes, Sir. DDA has informed that the dangerous slabs in flats as indicated in consultant's report (NCCBM Govt. of India) has been taken up on priority.

(d) The repair/strengthening in remaining roof slabs would be carried out in one year time after receipt of recommendation from NCCBM.

Anomalies in allocation of funds under JNNURM

4488. SHRI BHUPENDER YADAV : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Comptroller and Auditor General (CAG) in its report had pointed out anomalies in the allocation of funds under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and if so, the details thereof and the action taken thereon so far;

(b) whether funds had been released under JNNURM to the States despite the fact that civic bodies of those States did not fulfil the laid down guidelines; and

(c) if so, the State-wise details of funds allocated/utilized since 2009-10 till date and the action taken by Government against erring officials during each of the last three years and current year?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA RAY) : (a) A Draft Performance Audit of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) making observations *inter-alia* related to delays in release of funds to States, non-release/ less release of ULB share, etc. has been received by the Government.

(b) and (c) Guidelines under JNNURM in Urban Infrastructure and Governance (UIG) Sub-mission stipulates that the first installment of 25% will be released on signing of Memorandum of Agreement by the State Government/ULB/Para-Statal for implementation of JNNURM projects. The balance amount of assistance shall be released as far as possible in three installments upon receipt of Utilisation Certificates to the extent of 70% of the grants (Central and State) and subject to achievement of milestones for implementation of mandatory and optional reforms at the State and ULB/Parastatal level as envisaged in the Memorandum of Agreement. As the States have not achieved all the reforms as per their commitment in the MoA, the Ministry was unable to consider release of subsequent installments of ACA for the approved projects.

The Government has reviewed the position and decided on 01.12.2010 to accord approval for consideration/release of further installments of ACA after withholding 10% of the Central Share in case of UIG projects in States/ ULBs where significant progress has been made in the implementation of reforms. It has been further decided that States may use their own funds to meet the balance amount and complete the ongoing projects and obtain reimbursement of the withheld amount upon completion of reforms. Accordingly funds have been released under JNNURM.

The projects under JNNURM are implemented by State Government/Urban Local Bodies (ULBs) in accordance with their rules and procedures. The implementation of projects and its monitoring is done by the States through State Level Sanctioning Committee (SLSC). Rectification of short comings/deviations and suitable action thereon, is taken by States as per their extant Rules and Procedures, against the State Officials in connection with implementation of JNNURM Projects. Details of funds allocated/utilized for the last three years and current year is given in Statement.

Statement

Details of funds allocated/utilized for the last three years and current year

(Rs. in lakhs)

Sl. No.	Name of State	2009–10		2010–11		2011–12	
		Additional Central Assistance (ACA) Committed	Amount of ACA Released for Utilisation inclusive of projects approved earlier during the Mission period	ACA Committed	Amount of ACA Released for Utilisation inclusive of projects approved earlier during the Mission period	ACA Committed	Amount of ACA Released for Utilisation inclusive of projects approved earlier during the Mission period
1	2	3	4	5	6	7	8
1	Andhra Pradesh	13,935.00	27,385.07	–	15,569.86	6,037.70	32,500.10
2	Arunachal Pradesh	–	2,006.94	–	–	–	4,759.16
3	Assam	–	7,112.41	–	3,792.54	–	6,795.91
4	Bihar	–	7,441.39	–	–	–	–
5	Chandigarh	10,738.80	–	–	734.52	–	–
6	Chhattisgarh	–	12,145.60	–	3,643.68	–	–
7	Delhi	1,86,904.60	17,248.00	47,520.00	43,509.00	–	6,938.27
8	Goa	–	–	–	–	5,987.26	72.45
9	Gujarat	20,604.09	47,788.21	2,104.84	7,297.21	8,944.52	39,612.00
10	Haryana	–	–	–	5,283.80	–	6,888.13
11	Himachal Pradesh	3,880.00	2,619.01	–	–	840.50	121.09

1	2	3	4	5	6	7	8
12	Jammu and Kashmir	_	_	–	–	1,828.83	10,032.72
13	Jharkhand	_	5,384.66	1,668.12	417.03	–	6,204.58
14	Karnataka	4,332.00	21,578.53	–	7.659.85	264.00	24,234.18
15	Kerala	1,105.00	2,439.45	_	–	–	6,516.15
16	Madhya Pradesh	20,115.70	12,343.27	9,000.00	4,828.66	–	14,280.93
17	Maharashtra	10,336.86	88,649.86	–	42,004.49	3,829.55	76,471.17
18	Manipur	9,225.12	2,883.37	–	_	–	2,078.42
19	Meghalaya	–	–	–	–	–	7,296.11
20	Mizoram	–	756.82	–	–	9,981.32	–
21	Nagaland	4,538.19	1,702.81	–	–	3,623.49	1,246.83
22	Orissa	4,500.00	2,491.60	–	–	–	6,999.34
23	Punjab	2,289.00	3,346.62	–	–	–	–
24	Puducherry	–	–	–	–	–	2,189.00
25	Rajasthan	–	2,826.10	–	–	_	4,584.94
26	Sikkim	6.535.49	1,663.87	–	–	_	1,273.24
27	Tamil Nadu	9,000.00	37,723.44	4,063.50	2,635.84	–	47,132.47
28	Tripura	9,000.00	2,250.00	–	–	–	2,406.51
29	Uttar Pradesh	31,500.00	47,632.21	–	25,479.16	–	65,351.90
30	Uttarakhand	4,628.00	7,546.69	3,501.86	981.06	945.82	6,741.55
31	West Bengal	44,822.75	27,717.88	42,259.61	17,412.81	53,248.03	27,043.89
	TOTAL	3,97,990.60	3,92,683.81	1,10,117.93	1,81,249.51	95,531.02	4,09,771.04